

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6534/2023

(Arising out of impugned final judgment and order dated 05-05-2023 in HCPMD No. 560/2023 passed by the High Court Of Judicature At Madras At Madurai)

ILAVARASAN

Petitioner(s)

VERSUS

THE SUPERINTENDENT OF POLICE & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.103620/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.103623/2023-EXEMPTION FROM FILING O.T.)

Date : 28-08-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. A Velan, AOR
Ms. Navpreet Kaur, Adv.
Mr. Mritunjay Pathak, Adv.

For Respondent(s) Dr. Joseph Aristotle S., AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is allowed in terms of signed reportable judgment.

Pending applications, if any, are disposed of.

(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT

(BEENA JOLLY)
COURT MASTER (NSH)

(signed reportable judgment is place on the file)